

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 171/MP/2015**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K.Singhal, Member**

**Shri A.S.Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Order: 17.8.2015**

**In the matter of**

Petition under Section 79 (1) (b) and (c) read with Regulations 4, 5 and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

**And**

**In the matter of**

Lanco Kondaplli Power Limited  
Plot No.4, Software Units Layout,  
HITEC City, Madhapur,  
Hyderabad-500 081

**....Petitioner**

**Vs**

Power System Operation Corporation Limited  
B-9, Qutab Institutional Area,  
Katwaria Sarai,  
New Delhi-110 016

**.....Respondent**

**Parties Present**

**For Petitioner:**

Shri Manu Seshadiri, Advocate

**For Respondent:**

Ms. Abilia Zaidi



## ORDER

In the petition, the petitioner, Lanco Kondapalli Power Limited has stated that due to non-availability of gas, it is unable to carry out trial run/operation at the Maximum Continuous Rating (MCR) for continuous period of 72 hours before declaring COD of the Stage-III in terms of Regulations 4 and 5 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. The petitioner has made the following prayers:

- (a) Grant an exemption to the petitioner from achieving COD for the Kondapalli Expansion Stage-III plant as contemplated by Regulations 4 and 4 of the Tariff Regulations, 2014 in the exercise of its powers under Regulation 54 of the Tariff Regulations, 2014, or
- (b) Permit the petitioner to achieve COD for the Lanco Kondapalli Expansion Stage-III plant by conducting trial run at Maximum continuous rating for a continuous period of 12 hours ;
- (c) Pass such further or other orders as it may deem fit and proper in the facts and circumstances of the case.”

2. Learned counsel for the petitioner submitted during the hearing on 13.8.2015 that the petitioner has successfully carried out trial run/operation at the Maximum Continuous Rating for a continuous period of 72 hours after obtaining gas from GAIL. Learned counsel requested for permission to withdraw the petition. The representative of Power System Operation Corporation Limited (POSOCO) confirmed that the petitioner has carried out trial operation for a period of 72 hours.



3. In view of the submission of the learned counsel for the petitioner, the petition is disposed of as withdrawn.

Sd/-  
**(Dr. M.K.Iyer)**  
Member

sd/-  
**(A.S.Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

